

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 343/MP/2020

Subject : Petition under Section 79(1)(c), (d) and (f) of the Electricity Act, 2003 seeking adjudication of transmission charges by Respondent No.1, Central Railways.

Date of Hearing : 20.4.2023

Coram : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : Ratnagiri Gas & Power Private Limited (RGPPL)

Respondents : Central Railways and Anr.

Parties Present : Ms. Swapna Seshadri, Advocate, RGPL
Ms. Ritu Apoorva, Advocate, RGPL
Ms. Archita Kashyap, Advocate, RGPL

Record of Proceedings

The instant petition is filed by the Petitioner, inter-alia, seeking directions to the Respondent No.1, Central Railways to correct the deductions being made by it from the monthly bill of the Petitioner towards the transmission charges and reimbursement of the excess transmission charges deducted by the Respondent No.1.

2. Learned counsel for the Petitioner submitted that the Respondent No.1 neither appeared in the matter nor filed any reply. She further submitted that the Respondent No.1 through a letter addressed to the Petitioner has admitted the principal amount as claimed in the present petition. She submitted that the major portion of the principal amount claimed in the petition has already been paid by the Respondent No.1. She also submitted that the Petitioner may be permitted to file an affidavit showing therein the remaining balance amount payable and the total interest payable by the Respondent No.1.

3. After hearing, the Commission allowed the request of the Petitioner to submit additional information through an affidavit indicating the computation of total amount payable by the Respondent No.1, amount already paid and the remaining amount payable alongwith interest by 19.5.2023 with advance copy of the same to the Respondent No.1 and other parties.

4. The Commission also directed the Petitioner to submit / clarify the following by 19.5.2023 with a copy to the other parties:

- a. Any developments in the matter post filing of the instant petition w.r.t payment of transmission charges or any other.

- b. Copy of the PPA dated 29.3.2017.
 - c. Document in support of allocation of power of 210 MW to Central Railway w.e.f. 25.10.2017.
5. The Commission also directed MSETCL to submit the following by 19.5.2023 with a copy to other parties:
- a. Copy of the MERC order in Case No. 91 of 2016 dated 22.7.2016.
 - b. Copy of the Principal BPTA signed with the Central Railway.
6. The matter shall be listed for further hearing on 13.6.2023.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)